

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 15924-15925/2022

(Arising out of impugned final judgment and order dated 06-05-2022 in SA No. 283/2022 and 19-05-2022 in SA No. 283/2022 passed by the High Court of Judicature at Allahabad)

SARITA GUPTA @ SAVITA GUPTA & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI & ORS.

Respondent(s)

(IA No. 51776/2023 - EXEMPTION FROM FILING O.T. and IA No. 133918/2022 - EXEMPTION FROM FILING O.T. and IA No. 51773/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr. Ranjit Kumar, Sr. Adv.
Mr. Ashok Gurnani,, Adv.
Mr. Rajeev Ranjan, Adv.
Mr. Siddharth Narang, Adv.
Mr. Kirti Vardhan Singh, Adv.
Mrs. Rachna Gupta, AOR

For Respondent(s)

Mr. D.K. Garg, Adv.
Mr. Dhananjay Garg, AOR
Mr. Abhishek Garg, Adv.
Mr. Ishaan Tiwari, Adv.
Mr. R.P. Bansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request made on behalf of Mr. S. R. Singh, learned senior counsel, the case is adjourned to 08th May, 2023.

(NIDHI AHUJA)
AR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)